

**Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066**

**FAA Section**


Dated: 15.02.2019

**Sub: Forwarding of Hon'ble FAA's Order - reg.**

Sir,

I am directed to forward herewith the copies of the following Orders passed by Hon'ble First Appellate Authority, CESTAT, New Delhi.

1. 01/2019 in CPIO ID No. 13-69/2018.
2. 02/2019 in CPIO ID No. 13-72/2018.
3. 03/2019 in CPIO ID No. 13-75/2018.

  
SPS/PA to the Hon'ble FAA

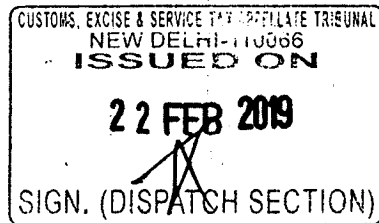
Encl.

1. Copies of the Ld. FAA's orders.

To:

1. Shri R. K. Jain, 1512-B,  
Bhishma Pitamaha Marg,  
Wazir Nagar,  
New Delhi- 110003

2. CPIO, CESTAT, New Delhi



13/02/19

**APPELLATE AUTHORITY**  
**UNDER RIGHT TO INFORMATION ACT, 2005**  
Customs, Excise & Service Tax Appellate Tribunal  
West Block-2, R.K. Puram, New Delhi-110066.

**Appeal No.13-04(A)/2018**  
**CPIO ID NO.13-75/CESTAT/CPIO-ND/RP/2018**

**Shri R.K. Jain** **...Appellant**  
**Vs.**  
**CPIO, CESTAT, New Delhi** **...Respondent**

**Date of Hearing: 25.01.2019**

**ORDER** 03/2019

Present Order adjudicates the first Appeal as has been filed under Section 19 of Right to Information Act, 2005 (hereinafter referred to as RTI Act).

2. The facts in brief for the purpose are that an application dated 26.11.2018 was filed by the appellant under Section 6 of the RTI Act requesting for the information as mentioned in para 4 thereof. The said information is mentioned to have been provided to the appellant vide letter/ Order No. 13-04(A)/13-75 dated 06.12.2018. The applicant/ appellant herein has alleged that the said information is incorrect and incomplete with respect to all the four queries as were raised in para 4 of the aforesaid application. Resultantly, the present Appeal has been filed requesting for setting aside the said Order of the CPIO.

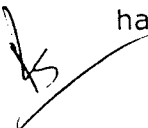
2.1 After receiving this Appeal, notices were issued to all concerned for giving an opportunity of hearing to them was given and that the matter was fixed for hearing on 25.01.2019.

3. Appellant was present in person and has reiterated the grounds of Appeal as taken in the present Appeal while praying for dismissal of Appeal. Mr. Rajender Prasad, Accounts Officer, on the other hand has submitted that the grounds of Appeal are patently wrong as the complete and correct information has already been provided. It is impressed upon that requisite information was called from all concerned and the letter under challenge alongwith others was forwarded based on those entire details. The entire information contained in several pages was given to the appellant. Appeal is accordingly prayed to be dismissed.

4. After taking into consideration the submissions of both the parties and perusing the record, it is observed that following information was sought by the appellant vide Letter dated 08.11.2018 :-

A - Please provide details of the case in which order has been passed/issued by any Member of CESTAT beyond a period of 4-6 months of the hearing, without the permission of the Hon'ble President as required under Order No. 4 of 2009. Please also provide name of parties, Appeal Nos. And the date of final hearing and date of pronouncement of order with a copy thereof alongwith composition of the Bench.

B - Please provide details of cases in which orders have not been delivered/ pronounced within six months of conclusion of hearing and no written permission of the President, CESTAT has



been sought. This information may be provided for hearings concluded on or after 01.01.2017. Please also provide details of name of person responsible for not bring such non compliance to notice of Hon'ble President, CESTAT. This information may also be provided in relation to cases where gist of orders was pronounced on conclusion of hearing but decision was to be delivered/ pronounced subsequently.

C - Please provide details of cases of non compliance of Order No. 4 of 2009, which has been brought to notice of President, CESTAT from 01.01.2017 till date by Registrar, CESTAT and Dy. Registrar/ Assistant Registrar and PS to the Members. Please provide relevant file numbers in which such matter is dealt with and action taken in the matter. Pleas also provide copies or relevant documents and note-sheets.

D - Please provide details of orders which are pending for delivery/pronouncement with pending for delivery/pronouncement with each of the Members posted at Delhi as on 25.11.2018 for a period of more than 60 days.

To make available the said information, the CPIO had issued letters to the following:-

- (i) SPS to Hon'ble President,
- (ii) SPS to Hon'ble Mr. Anil Choudhary, Member (Judicial),
- (iii) SPS to Hon'ble Mrs. Rachna Gupta, Member (Judicial)
- (iv) SPS to Hon'ble Mr. C.L. Mahar, Member (Technical)
- (v) SPS to Hon'ble Mr. Bijay Kumar, Member (Technical)
- (vi) PA to the Registrar
- (vii) Dy Registrar, Customs/ Excise/ SM Branch

The information from all above concerned has been received and has intermittently been sent to the applicant.



5. It is observed that the requisite information as received from above mentioned quarters was sent to appellant is as follows:

<b>Information received from</b>	<b>With No. of pages</b>	<b>Date of being sent to appellant</b>
Registrar	01 page	05.12.2018
SPS to Hon'ble Member Technical Shri C. L. Mahar	01 page	07.12.2018
PA to Hon'ble Member Technical Shri Bijay Kumar	01 page	12.12.2018
Dy Registrar	01 page	19.12.2018

6. From the above observation, it becomes clear that though vide letter under challenge i.e. 06.12.2018, the information only as received from SPS Hon'ble President was sent. But the entire other information as asked vide application dated 26.11.2018 was duly been called by CPIO from the other concerned and was being continuously forwarded to the applicant vide various other letters. More so, all these letters have been acknowledged to have been received as is apparent from Appeal memo itself. Further, it is observed that vide the present application, the appellant is trying to have a consolidated statistics of the entire detail already in public domain. This stands corroborated from the fact that appellant has asked for all public notices, circulars/ notifications/ office orders etc. since Jan 2017. All these are already on the website of CESTAT. Precious time of public authorities cannot be allowed to be wasted under the garb of Right to Information for consolidating the information which is otherwise already available. The information about office

orders in this Tribunal is otherwise exempted under Section 8(b) of the RTI Act. Above all no larger public interest justifies the consolidation/ statistics of information which is otherwise available except at the cost of precious public time required for administrative/judicial functions of this Tribunal. As submitted on behalf of CESTAT that *suo moto*, CESTAT being a public authority is providing every permissible information to the public at regular intervals reduced in an electronic form in compliance of Section 4(2) of RTI Act. Thus, the appellant should not have resorted to the use of this Act to obtain information. Resultantly, I find no infirmity when CPIO has not called for the similar information from the regional branches. Thus, I am of the opinion that there is no reason for the appellant to be aggrieved of the information to be incomplete and incorrect. Appeal is therefore rejected.

  
**(RACHNA GUPTA)**  
**APPELLATE AUTHORITY**

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (10722/18) /Appeal/ 16832 dated 21.12.2018.
2. CPIO, CESTAT, New Delhi.
3. Office Copy

1110/CP/2018  
24/12/18  
FAAID<sup>o</sup> 13-04(A)/2018

**First Appeal under Section 19 of the Right to Information Act, 2005**

Ref. No. : RTI/P-537/(10722/18)/Appeal/16832  
Dated : 21-12-2018

To

Hon'ble 1st Appellate Authority & Member (T)  
Customs, Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K. Puram,  
New Delhi - 110066

**A. Contact Details :**

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

**B. Details About RTI Request :**

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	CPIO & Asst. Registrar
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	26-11-2018	
3.	Details of the order appealed against	Letter F.No. 13-75/CESTAT/CPIO-ND/RP/2018, dated 6-12-2018	
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	6-1-2019	
6.	Whether Appeal in Time.	Appeal in time	
7.	Copies of documents relied upon by the applicant	1. Copy of RTI Application dated 26-11-2018 ( <b>Annexure-1</b> ) 2. Copy of CPIO's letter dated 27-11-2018 ( <b>Annexure-2</b> ) 3. Copy of CPIO's letter dated 6-12-2018 ( <b>Annexure-3</b> ) 4. Copy of CPIO's letter dated 11-12-2018. ( <b>Annexure-4</b> )	

165/RTI/18  
26.12.18

		5. Copy of CPIO's letter dated 13-12-2018. ( <b>Annexure-5</b> ) 6. Copy of CPIO's letter dated 20-12-2018 without enclosures. ( <b>Annexure-6</b> )
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### BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 26-11-2018 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the information as specified in para 4 thereof.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the CPIO and the Deemed CPIOs have failed to provide complete and correct information as sought by the appellant within the specified period. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

### GROUND OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and spirit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the CPIO and Deemed CPIOs have not provided complete and correct information in relation to point (A) to (C) of the RTI Application. The Deemed CPIO by his order dated 5-12-2018 (**Annexure-2**) provided wrong and incomplete information in a confusing manner for point (A) to (C) of the RTI application. Further the CPIO and Deemed CPIO have not provided information in relation to the violation/non compliance to CESTAT order No. 4 of 2009 by different benches including zonal benches. Therefore, the orders of the CPIO and Deemed CPIO is liable to be set aside with direction to provide information in question to the appellant within time bound frame.



- (3) That the CPIO and the Deemed CPIOs by order dated 19-12-2018 (**Annexure-6**) have provided incorrect and incomplete information. The CESTAT order No. 4/2009 dated 17-7-2009 cast and obligation on the Registrar, Dy. Registrars, Asst. Registrars, PS to the Members and Court masters for reporting non compliance to the requirement of said order dated 17-7-2009. The CPIO and Deemed CPIOs have not taken assistance of the all concerned with a view to delay and deny the information. Therefore, the order of the CPIO is liable to be set aside with direction to provide information in question to the appellant within time bound frame.
- (4) That the circular dated 1-11-2018 of the registrar CESTAT (**Annexure-6**) is merely a reiteration of the procedure and practice already prescribed under CESTAT Order No. 4 of 2009 dated 17-7-2009. Thus under the cover of issuing a fresh circular for an existing procedure and practice, the CPIO and the Deemed CPIOs cannot escape from their responsibility of providing information under the RTI Act. Moreover, the CESTAT is a quasi-judicial body, therefore all records are to be duly maintained and the CPIO and Deemed CPIOs have not produced any evidence or material taking action against any official for failure to comply with CESTAT order No. 4 of 2009. Therefore the plea of non maintenance of records is merely a excuse to deny the information. Therefore, the order of the CPIO is liable to be set aside with direction to provide information in question to the appellant within time bound frame.
- (5) That the CPIO has erred in not providing the complete and correct information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in

the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

- (7) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (8) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

#### PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant  
Telephone No. : 9810077977  
24651101  
Fax No. 011-24635243

Place : New Delhi  
Dated : 21-12-2018

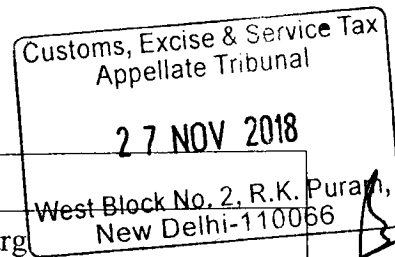
Application under Section 6 of the Right to Information Act, 2005

Ref. No. : RTI/P-195/10722/18

Dated : 26-11-2018

To

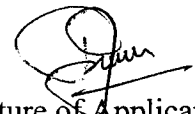
CPIO & Asst. Registrar  
 Customs Excise & Service Tax Appellate Tribunal,  
 West Block 2, R.K.Puram,  
 New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide details of the cases in which the order has been passed/issued by any Member of the CESTAT beyond a period of 4 months/6 months of the hearing, without the permission of the Hon'ble President as required under Order No. 4 of 2009. Please also provide the name of the parties, Appeal Nos. and the date of final hearing and date of pronouncement of order with a copy thereof along with composition of the Bench.</p> <p>(B) Please provide details of cases in which orders have not been delivered / pronounced within six months of conclusion of hearing and no written permission of the President, CESTAT, has been sought. This information may be provided for hearings concluded on or after 1-1-2017. Please also provide details of name of person responsible for not bringing such non-compliance to notice of Hon'ble President, CESTAT. This information may also be provided in relation to cases where gist of orders was pronounced on conclusion of hearing but decision was to be delivered / pronounced subsequently.</p> <p>(C) Please provide, details of cases of non-compliance of Order No. 4 of 2009, which has been brought to notice of President, CESTAT, from 1-1-2017 till date, by Registrar, CESTAT and Dy. Registrar /Assistant Registrar and PS to the Members.</p>

27/11

		<p>Please provide relevant file numbers in which such matter is dealt with and action taken in the matter. Please also provide copies of relevant documents and note-sheets.</p> <p>(D) Please provide details of orders which are pending for delivery/pronouncement with each of the Members posted at Delhi as on 25-11-2018 for a period of more than 60 days.</p> <p><b>NOTE: (1) Please provide pointwise information /response for each of above points.</b></p> <p><b>(2) Please do not deny information on any technical ground or on the ground of non - maintainability or non-availability of information, as such information has earlier been provided to me and others and is required to be maintained as per Order No. 4 of 2009 read with provisions of Judicial Manual.</b></p> <p><b>(3) The above information is also held by the Registrar, CESTAT, Dy. Registrar/Assistant Registrar (Customs &amp; Service Tax Bench), Assistant Registrar (Central Excise Bench) and Assistant Registrars (Single Member Bench) as well as by the Office of the Hon'ble Members, therefore, this application may also be forwarded to them or otherwise Appealable Order may be passed in this issue.</b></p> <p><b>(4) The above information may also be provided for retired/transferred Members</b></p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 081087 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided <b>within 30 days of the Application.</b>	



Signature of Applicant  
Telephone No. : 9810077977  
011-24651101, 24690707  
Fax No. 011-24635243

Place : New Delhi  
Encl. : as above

Jy

F. No. 13-75/CESTAT/CPIO/ND-RP/2018  
Customs, Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-75/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10722 dated 26.11.2018) received in this office on 27.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-75/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 10.12.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

  
CPIO  
CESTAT New Delhi  
Date: 27.11.2018

For Compliance to:

1. SPS to Hon'ble President,
2. SPS to Hon'ble Mr. Anil Choudhary, Member (Judicial)
3. SPS to Hon'ble Mrs. Rachna Gupta, Member (Judicial)
4. SPS to Hon'ble Mr. C. L. Mahar, Member (Technical)
5. SPS to Hon'ble Mr. Bijay Kumar, Member (Technical)
6. PA to the Registrar
7. Dy. Registrar, Customs/Excise/SM Branch

Copy to: (For Information)

✓ Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

F. No. 13-75/ CESTAT/CPIO-ND/RP/2018  
Customs, Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi-110 066

(8)

CPIO ID No. 13-75/2018

Subject: Information under Right to Information Act 2005.

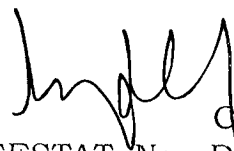
Sir/Madam,

Please refer to your RTI application No. 10722 dated 26.11.2018, received in this office on 27.11.2018, under RTI Act, 2005 the information received from **The Registrar**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 06.12.2018

To,

✓ Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

9

Customs Excise & Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi - 66

Dated : 05.12.2018

CPIO I.D. No. 13-75/2018


Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application no. RTI P-195/10722/18 dated 26.11.2018 filed by Shri R.K. Jain in CPIO I.D. No. 13-75/2018, the relevant information pertaining to Registrar office is as under :

(A - C) No such case has come to the knowledge in Registrar's office.

Whenever a request received from any Member/ Members requesting for permission for pronouncement of order, the same is placed before the Hon'ble President for approval and the decision of Hon'ble President is then conveyed to the Members accordingly. The request received from the Members for pronouncement of order is dealt in the Judicial File. The copy of the note-sheets and correspondences of the file has already been provided to the applicant in CPIO I.D. No. 13-65/2018.

(D) Does not pertain to Registrar office. The information may be obtained from the concerned Members.

  
Registrar

To

CPIO, CESTAT, New Delhi

F. No. 13-75/ CESTAT/CPIO-ND/RP/2018  
Customs, Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-75/2018

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to your RTI application No. 10722 dated 26.11.2018, received in this office on 27.11.2018, under RTI Act, 2005 the information received from **SPS to M(J-AC), SPS to M(J-RG), SPS to M(J-CLM)**, containing 05+01+02=8 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 07 x 02 = 14 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 11.12.2018

To,

Sh. R.K. Jain  
1512-B, Bhisim Pitamah Marg,  
Wazir Nagar, New Delhi-110003



**CUSTOMS, EXCISE AND SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI**

To

The CPIO  
Customs, Excise & Service Tax  
Appellate Tribunal,  
New Delhi.

Dated: 07.12.2018


Sir,

Please refer to your letter F.No. 13-75 / CESTAT/ CPIO-ND/  
VPP/2018 dated 26.11.2018 ID 13-75/2018. (RTI application No.  
RTI/P-195/10722/2018 dt 26.11.2018).

2. Information sought in para 4(A), (B) & (C) may be treated as  
Nil.

3. As regards point (D) orders which are pending for delivery/  
pronouncement as on 25.11.2018 for a period of more than 60 days,  
list is enclosed.

*Encl:- 02 Pages*

  
( Seema Sadana )  
SPS to M(T-CLM)

F. No. 13-75/ CESTAT/CPIO-ND/RP/2018  
Customs, Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-75/2018

Subject: Information under Right to Information Act 2005.

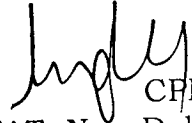
Sir/Madam,

Please refer to your RTI application No. 10722 dated 26.11.2018, received in this office on 27.11.2018, under RTI Act, 2005 the information received from **SPS to Hon'ble President and SPS/PA to M(T-BK)** containing 01+02=03 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 01 x 02 = 02 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 13.12.2018

To,

✓ Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003.

13

CUSTOMS, EXCISE AND SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI

To

The CPIO  
Customs, Excise & Service Tax  
Appellate Tribunal  
New Delhi.

Dated:12.12.2018

Sir,

Please refer to your letter F. No. 13-75/ CESTAT/CPIO-ND/VPP/2018 dated 16.11.2018 ID 13-75/2018. (RTI application No. RTI/P-195/10722/2018 dated 26.11.2018).

2. Information sought in para 4(A), (B) may be treated as Nil.
3. Point (C) is not related to the office of Member(Technical)
4. As regards point (D) orders which are pending for delivery/pronouncement as on 25.11.2018 for a period of more than 60 days, list is enclosed.

Tejashri  
12/12/18  
PA to Member(T)  
Shri Bijay Kumar

End: 01 Page

F. No. 13-75/ CESTAT/CPIO-ND/RP/2018  
Customs, Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-75/2018

Subject: Information under Right to Information Act 2005.

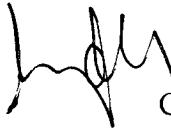
Sir/Madam,

Please refer to your RTI application No. 10722 dated 26.11.2018, received in this office on 27.11.2018, under RTI Act, 2005 the information received from **Dy. Registrar, (Excise & SM Branch)** containing 20+17= 37 page is enclosed herewith for your reference please.

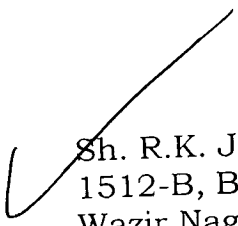
Therefore, you are requested to please acknowledge the receipt and deposit Rs. 37x02 = 74 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 20.12.2018

To,

  
Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

Excise Appeal Branch  
(CESTAT, Delhi)

CPIO I. D. No. 13-75/2018  
Dated: 19.12.2018

Subject: RTI application No. RTI/P-195/10722/2018 dated 26.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-75/2018 dated 27.11.2018)

Sir,

With reference to the above RTI application, the Point-wise reply relating to the Appeal Branch is as under:-

**Points:**

**4(A & B):** In this regard, it is informed that no such information has been maintained by the Appeal Branch. However, after the expiry of the period of 04 months or 06 months either directly by the concerned Hon'ble Member or through the Hon'ble Registrar permission are/was being sought from the Hon'ble President and the same may be collected from the available Judicial Record maintained in the Office of the Hon'ble Registrar i.e. P.A. The required information may also be gathered from the SPS/PA to the concerned Hon'ble Member.

In this regard, in compliance of the Hon'ble CIC order dated 19.09.2017 the Hon'ble Registrar, CESTAT, Delhi vide circular No. F. No. 01(05)/Circular/CESTAT/2017 dated 01.11.2018 has requested to the Hon'ble Members to send their request for seeking permission of the Hon'ble President under Order No. 04/2009 dated 17.07.2009 amended by Order No. 01/2010 dated 06.01.2010 to the Registrar for maintaining the information in an uniform manner (copy enclosed- 01 Page).

**4(C):** In this regard it is informed that no such details of have been maintained by the Appeal Branch.

**4(D):** In this regard it is inform that the details of Order which are Pronounced/Reserved with each Member posted at New Delhi, may be collected from the concerned SPS/PA to the Hon'ble Members.

Moreover, the information relating to reserved orders maintained by the concerned Court Master of Appeal Branch is enclosed herewith consisting of 20 w.e.f 01.01.2018 to till date.

CPIO is requested to transmit the same to the applicant.

Encl: A/a

  
P.C.  
EXCISE Branch.

  
Mohinder Singh  
Dy. Registrar

To:

CPIO, CESTAT, Delhi